

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 14/RP/2015**

Subject : Review of order dated 6.5.2015 in Petition No. 201/TT/2015

Date of Hearing : 24.9.2015

Coram : Shri Gireesh B. Pradhan, Chairman  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Parties present : Shri Sitesh Mukherjee, Advocate for PGCIL  
Ms. Akansha Tyagi, Advocate for PGCIL  
Shri J. Mazumder, PGCIL  
Shri Shashi Bhushan, PGCIL  
Shri S.S. Raju, PGCIL  
Ms. Sangeeta Edward, PGCIL  
Shri Manish Goel, UPPCL  
Shri R.B. Sharma, Advocate for BRPL  
Shri Pradeep Mishra, RRVPNL  
Shri Manoj Kumar Sharma, RRVPNL  
Shri Rajiv Porwal, NRLDC  
Shri D K Jain, NRLDC

**Record of Proceedings**

The learned counsel for the review petitioner as follows:-

(a) The review petition has been filed seeking review of the Commission's decision of approving the COD of the Associated bays for Agra-Jhatikara transmission line at Jhatikara end (Asset 2(a)) and the Associated bays for Agra-Meerut transmission line at Meerut end (Asset 3 (a)) as 1.5.2013 and 1.6.2013 respectively and the amount of initial spares allowed in order dated 6.5.2015 in Petition No. 201/TT/2015;

(b) The prevailing Tariff Regulations provide for commissioning of the Reactors and transmission lines separately. Further, the Grid Code provides for using the



Line Reactors as Bus Reactors. Accordingly, the reactors were commissioned before the transmission lines and the Line Reactors were used as Bus Reactors to control the voltage problem.

(c) The assets covered in Petition No. 201/TT/2012 were scheduled to be commissioned on 1.2.2012. Assets 2(a) and 3(a) were commissioned on 1.10.2012 and 1.2.2013 respectively ahead of the corresponding transmission lines (which were commissioned on 1.5.2013 and 1.6.2013) to control the voltage problems. CEA has approved the commissioning of Line Reactor at Meerut Sub-station as Bus Reactors to control the voltage problem at Meerut Sub-station vide letter dated 31.1.2013. Even after commissioning of the Reactors there was voltage problem in both the sub-stations. The Reactors at Jhatikara and Meerut Sub-stations were commissioned and put to use on 1.10.2012 and 1.2.2013 respectively and hence the Commission erred in approving the COD of Assets 2(a) and 3(a) as 1.5.2013 and 1.6.2013 respectively;

(d) The Commission did not ask the reasons for using the Line Reactors as Bus Reactors and commissioning of the Reactors before the transmission lines in the main petition and that is the reasons were not submitted in the main petition. If the petitioner was aware that there would be an issue of COD, the petitioner would have filed the relevant information in the main petition; and

(e) The petitioner is not pressing for the review of the initial spares allowed in order dated 6.5.2015 in Petition No.201/TT/2012.

2. The learned counsel for BRPL submitted that the review petitioner has not submitted the reasons for commissioning the Line Reactors as Bus Reactors and the reasons for commissioning the reactors before the transmission line in the main petition. The reasons given by the review petitioner in the review petition should not be considered. The review petitioner should have filed the said information even without the Commission asking for the same. The review petitioner should have submitted the voltage profile of both Jhatikara and Meerut Sub-stations before commissioning of the Line Reactors as Bus Reactors. The review petitioner has not given any reason for the high voltage even after use of Line Reactors as Bus Reactors.

3. The representative of UPPCL has submitted that the review petitioner in the petition submitted that both reactors and the corresponding transmission lines were commissioned on the same day. Later, submitted that the bays were commissioned



before the lines to control the voltage problem and is now stating that the voltage problem subsists even after the use of Line Reactors as Bus Reactors. It appears that there are problems with the original equipments installed in Jhatikara and Meerut Sub-stations. The petitioner is bringing new facts at the stage of review and they should not be considered. There is no error in the order dated 6.5.2015 in Petition No.201/TT/2012.

4. The Commission observed that the review petitioner should have approached the RPC for using the Line Reactors as Bus Reactors and the RIU, CEA is not the concerned authority in the matter. The Commission further observed that the "Approval of Energisation" of Jhatikara and Meerut Sub-stations was given by CEA on 26.11.2012 and 26.3.2013 respectively, where as the review petitioner is claiming the COD of Jhatikara and Meerut Sub-stations as 1.10.2012 and 1.2.2013 respectively.

5. The Commission directed the review petitioner to submit the voltage profile of Jhatikara and Meerut Sub-stations before and after the use of Line Reactors as Bus Reactors on affidavit by 19.10.2015 with a copy to the respondents. The respondents were directed to file their reply by 30.10.2015. The Commission also directed the review petitioner and the respondents to file the information within the dates specified and observed that information received after the due dates shall not be considered.

6. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

